

PITEM NO.33 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL
Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015
UNION OF INDIA & ORS. Petitioner(s)

VERSUS

S.M. HASEEB & ORS. Respondent(s)
WITH
SLP(C) No. 9686/2015
Interim Relief and Office Report)
SLP(C) No. 9889/2015
Interim Relief and Office Report)
SLP(C) No. 18440/2015
Interim Relief and Office Report)
SLP(C) No. 4816/2016
Office Report)

Date : 27/01/2017 This petition was called on for hearing today.
For Petitioner(s)
Mr. Pabitra Kumar Biswal, Adv.
Mr. Raj Bahadur, Adv.

Mukesh Kumar Maroria, Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s)
Mr. Kiran Kumar Jaipurkar, Adv.
Mrs Rani Chhabra, Adv.
Mr. Vikas Singh Jangra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 9351/2015
None appears for respondent Nos.1 and 5 to 8, despite due service.
Fresh steps alongwith fresh address of respondent Nos.2 to 4 be taken/furnished within two weeks' time. Notice thereafter be issued to respondent Nos.2 to 4 and 9.

Item No.33 -2-
SLP(C) No. 9686/2015
Opportunity to respondent No.1 to file counter affidavit has already been declined.
None appears for respondent Nos.2 to 4, 9 to 11 and 15, despite due service.
Fresh steps alongwith fresh address of respondent No.14 be taken/furnished within two weeks' time. Notice thereafter be issued to respondent Nos.5, 12 to 14 and 16.
Await service/track report in respect of respondent Nos.6 to 8.
SLP(C) No. 9889/2015
Opportunity to respondent No.1 to file counter affidavit has already been declined.
Await service/track report in respect of respondent No.2.
None appears for respondent Nos.3, 5, 7 to 9, 15 and 16 despite due service.
Fresh steps alongwith fresh address of respondent Nos.12 and 13 be taken/furnished within two weeks' time. Notice thereafter be issued to respondent Nos.4, 6 and 11 to 14.
I.A for substitution of the legal representatives of the deceased respondent No.10 may be filed if so advised and if otherwise permissible under rules within three weeks' time and Registry to process under rules thereafter.
SLP(C) No. 18440/2015
Respondent Nos.1 to 13 and 15 to 19 have already filed the counter affidavit.

Item No.33 -3-
None appears for respondent No.14, despite due service.
The matter stands complete.
Registry to process the matter for listing before the

Hon'ble Court alongwith the tagged matters, as and when ready.

SLP(C) No. 4816/2016

Respondents have not filed counter affidavit, despite last opportunity having been granted. Further opportunity is declined.

The matter stands complete.

Registry to process the matter for listing before the Hon'ble Court alongwith the tagged matters, as and when ready.

List again on 28.2.2017.

(PAWAN DEV KOTWAL)
Registrar